

**CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH**

**O.A.No. 320 OF 2005**

Friday, this the 5<sup>th</sup> day of August, 2005.

**CORAM :**

**HON'BLE Mrs.SATHI NAIR, VICE CHAIRMAN  
HON'BLE Mr.K.V.SACHIDANANDAN, JUDICIAL MEMBER**

K.Sharafudeen  
G.D.S., B.P.M.,  
Kannattipadi P.O  
Vengara, Malappuram.  
Permanent address : Kakkidi House  
Vairankode P.O., Via Thurunavaya,  
Malappuram – 676 301 : **Applicant**

(By Advocate Mr.T.C.Govindaswamy )

**Versus**

1. Union of India represented by  
Government of India,  
Ministry of Communication,  
New Delhi.
2. The Chief Postmaster General, Kerala Circle  
Trivandrum
3. The Superintendent of Post Offices  
Tirur Division, Tirur, Malappuram District : **Respondents**

(By Advocate Mr.Sunil Jose, ACGSC )

The application having been heard on 05.08.2005, the Tribunal on the same day delivered the following :

**ORDER**

**HON'BLE Mrs. SATHI NAIR, VICE CHAIRMAN**

The applicant in this Original Application is working as Branch Post Master at Kannattipadi Branch Post Office in Tirur Postal Division and is aggrieved by the non consideration of his request considering him for a transfer and appointment to a existing vacancy in another Post Office in the same Postal Division at Thekkankuttoor. He had preferred a representation dated 04.08.2004 and the same has not been responded by the respondents.

2. The respondents have submitted in their reply that a Gramin Dak Sevak is not eligible for transfer except in public interest. It is also submitted

that they are considering whether to fill up the post of Branch Post Master ~~at~~  
~~at all~~ Thekkankuttoor in terms of work load.

3. It is seen that the respondents have not given any reply to the request of the applicant made in his representation on 04.08.2004. He has preferred this request on the ground that there is no one in his family to look after his old mother.

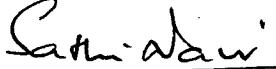
4. In the circumstances, we are of the view that the interest of justice will be met if the respondents are directed to consider the representation of the applicant. It is therefore, directed that the 3<sup>rd</sup> respondent shall consider and dispose of the representation of the applicant dated 04.08.2004 within a period of four weeks from the date of receipt of a copy of this order and communicate a decision to the applicant.

5. The Original Application is disposed of as above. No order as to costs.

Dated, the 5<sup>th</sup> August, 2005.



K.V.SACHIDANANDAN  
JUDICIAL MEMBER



SATHI NAIR  
VICE CHAIRMAN

vs